

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No116
C.P.(IB)/73(AHM)2021

Order under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Rishi Kamlesh Agarwal

.....Respondent

Order delivered on ..19/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant

: Learned Counsel Mr. Aniruth Pursuthaman

For the Respondent

: Learned Counsel Mr. Aditya Mehta.

ORDER

The instant application is filed under Section 95 of Insolvency and Bankruptcy Code, 2016 by the petitioner against the personal guarantors.

Learned Counsel for the Respondent seeks some time to file reply. It is to be filed within seven days by giving copy to other side.

The Interim moratorium shall commence under Section 96 of IBC, 2016 from the date of application.

The RP, as suggested by the Applicant, Mr. Shailesh Bhalchandra Desai, is directed to file report within one month.

Matter to appear on 14.09.2021

Meanwhile, parties are directed to upload their respective pleadings/submissions on E-portal within seven (7) days, if already not uploaded.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)

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